

The  
  
Kolkata Gazette  
सत्यमेव जयते  
Extraordinary  
Published by Authority

PHALGUNA 25]

WEDNESDAY, MARCH 16, 2022

[SAKA 1943

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 235-L.— 16th March, 2022.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 1 of 2022**

**THE CONTINGENCY FUND OF WEST BENGAL  
(AMENDMENT) BILL, 2022.**

**A  
BILL**

*to amend the Contingency Fund of West Bengal Act, 1950.*

WHEREAS it is expedient to amend the Contingency Fund of West Bengal Act, 1950, for the purpose and in the manner hereinafter appearing;

West Ben. Act  
XL of 1950.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the Contingency Fund of West Bengal (Amendment) Act, 2022.

*The Contingency Fund of West Bengal  
(Amendment) Bill, 2022.*

*(Clause 2.)*

(2) It shall come into force on the 1st day of April, 2022.

Amendment of  
section 2 of West  
Ben. Act XL of  
1950.

2. In section 2 of the Contingency Fund of West Bengal Act, 1950, for the words "a sum of twenty crores of rupees", the words "a sum of two hundred crores of rupees" shall be substituted.

**STATEMENT OF OBJECTS AND REASONS.**

Under clause (2) of article 267 of the Constitution of India, the Contingency Fund of West Bengal Act, 1950 (hereinafter referred to as the Act) was enacted providing for establishment and maintenance of a Contingency Fund for the State of West Bengal, for custody of such fund and for payment of monies into it and withdrawal of monies from it.

In the year 1950, the Corpus of the Contingency Fund (hereinafter referred to as the Fund) was constituted with a sum of rupees Fifty Lakhs originally.

In the year 1953, the Corpus of the Fund was raised to a sum of rupees one crore by amendment of the Act. The Fund was further raised to a sum of rupees five crores by amendment of the Act in the year 1957 and lastly the Fund was raised to a sum of rupees twenty crores by amendment of the Act in the year 1981.

Having regard to the inflation and change of price index in the last four decades, it has been considered necessary to amend the Act, with a view to raise the Fund, from rupees twenty crores to rupees two hundred crores.

2. Under the Constitution of India, no money can be withdrawn from the Consolidated Fund of State, except in accordance with an appropriation made by law.

3. The Bill has been framed with the above objects in view.

4. There is no financial implication involved in the Bill.

HOWRAH:  
*The 16th March, 2022.*

CHANDRIMA BHATTACHARYA,  
*Member-in-charge.*

By order of the Governor,  
PARTHA SARATHI SEN,  
*Secy. to the Govt. of West Bengal,  
Law Department.*